

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1416 OF 2001
MA No. 1230/2001

NEW DELHI THIS THE 1st DAY OF JUNE, 2001.

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

1. Shri Anil Kumar Gupta, S/o Shri Krishan Kumar Gupta, C-48, Karkardooma, Delhi Administration Flats, Vikas Marg, Delhi-110092.
2. Shri Parmanand, S/o Shri Pheru Ram H. No. 12, Ashok Mohalla, Nangloi, Delhi - 110041.
3. Shri Sher Singh, S/o Sh. Achhra Dass, 16/314-E, Tank Raod, Karol Bagh Delhi.
4. Sh. S.K. Grover, S/o Shri Jaggan Nath, H-74-B, Sector-22, Noida-UP.
5. Shri J.N. Sharma, S/O Late Shri N.C. Sharma C-124, Mohan Garden, New Delhi- 110059.

....Applicants

(By Advocate: Shri Sanjay Rastogi)

V E R S U S

1. Govt. of N.C.T. of Delhi, Through chief Secretary, 5, Sham Nath Marg, Delhi.
2. Principal Secretary, (Finance), Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi.
3. Principal Controller of Accounts, Gokhle Marg, Delhi.
4. Commissioner of Sales Tax, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi 110002.
5. Secretary, (GAD) Govt. of NCT of Delhi Delhi Sachivalaya I.P. Estate New Delhi. 110002.

....Respondents

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O R D E R (ORAL)

By Hon'ble Kuldip Singh, Member(J)

This OA has been filed by the applicants under Section 19 of the Administrative Tribunals Act 1985 whereby they are assailing to declare the action of the respondents as illegal for not fixing the pay and further not allowing their due increments which is being arbitrary, discriminatory, illegal and against the rules. Learned Counsel for the applicants prayed that a direction be issued to the respondents to fix the pay of the applicants and also allow due increments, as already allowed by this Hon'ble Tribunal in OA Nos. 1916/99 & 2011/99 dated 19.5.2000. to similarly situated persons.

Heard, the learned counsel for the applicants and perused the material available on the record.

Even though the applicants allegedly made the representation dated 18.1.2001 (Annexure A-4) for fixation of pay and due allowances with effect from 1.1.1996 but till same has not been disposed of as yet, so considering the said order dated 19.5.2000 of the Tribunal, this OA can be disposed of with a direction to the respondents to consider the representation and pass a detailed and speaking order. If the applicants are still aggrieved after the disposal of their representation thereafter the will be at liberty to file a fresh OA. No cost.


(Kuldip Singh)
Member(J)

Mathesh/